

**FORM A**  
**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF LIBRA FABRIC DESIGNS  
PRIVATE LIMITED**

RELEVANT PARTICULARS	
1.	Name of corporate debtor Libra Fabric Designs Private Limited
2.	Date of incorporation of corporate debtor 06/01/2012
3.	Authority under which corporate debtor is incorporated / registered ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U17120MH2012PTC225834
5.	Address of the registered office and principal office (if any) of corporate debtor A/2, 309/349, Shah & Nahar Ind. Estate Dhanraj Mil Compound, Sitaram Jadhav Marg, Lower Parel, Mumbai-400013, Maharashtra
6.	Insolvency commencement date in respect of corporate debtor 01.10.2024 (Tuesday)
7.	Estimated date of closure of insolvency resolution process 30.03.2025 (Sunday)
8.	Name and registration number of the insolvency professional acting as interim resolution professional Truvisory Insolvency Professionals Pvt. Ltd. Reg. No: -IBBI/IPE-0103/IPA-2/2022-23/50020
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board <b>Truvisory Insolvency Professionals Private Limited</b> 1501, Tower No. 4, Spring Grove Towers, Lokhandwala Township, Kandivali East, Mumbai-4000101 Email ID: <a href="mailto:contactanshulgupta@gmail.com">contactanshulgupta@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional 410, 4th Floor, Bluerose Industrial Estate Near Metro Mall and Tata Power Petrol Pump Western Express Highway, Borivali East – 400066 Mumbai <b>Email Id: <a href="mailto:ibc.librafabric@gmail.com">ibc.librafabric@gmail.com</a></b>
11.	Last date for submission of claims 15.10.2024 (Tuesday)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Not Applicable

Notice is hereby given that the National Company Law Tribunal Mumbai Bench – III, has ordered the commencement of a corporate insolvency resolution process of **Libra Fabric Designs Private Limited** on 01.10.2024 (Tuesday).



The creditors of **Libra Fabric Designs Private Limited**, are hereby called upon to submit their claims with proof on or before 15.10.2024 (Tuesday) to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Sd/-

**Anshul Gupta**

For and on behalf of M/s Truvisory Insolvency Professionals Pvt. Ltd.

**Interim Resolution Professional**

Registration No. IBBI/IPE-0103/IPA-2/2022-23/50020

AFA valid upto: 27.12.2024

Email Id: [ibc.librafabric@gmail.com](mailto:ibc.librafabric@gmail.com)

Date : 04.10.2024

Place : Mumbai